

**Central Administrative Tribunal
Lucknow Bench, Lucknow**

C.P.No.64/2008 in O.A.No.364/2006

Monday, this the 16th day of March 2009

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Dr. A.K. Mishra, Member (A)**

Dinesh Chandra Verma, aged about 68 years
Son of late Sharda Chandra Verma
Resident of C-425, Indira Nagar, Lucknow

..Applicant

(By Advocate: Shri Shireesh Kumar)

Versus

1. Shri Rahul Sareen, presently posted as the Secretary
Ministry of Public Grievance and Pension
Department of Personnel & Training
Govt. of India, North Block, New Delhi-1
2. Shri N. Ramamurthy, presently posted as the
Principal Registrar to the Central Administrative
Tribunal, Principal Bench, New Delhi
61/35, Copernicus Marg, New Delhi-1
3. Shri R.K. Garg, presently posted as the Pay and Accounts
Officers to the Central Administrative Tribunal,
Ministry of Public Grievance and Pension,
C-1 Hutmants, Dalhousie Road, New Delhi-11

..Respondents

(By Advocate: Shri S.P. Singh with Shri Anil Srivastava, Joint Registrar,
Principal Bench)

ORDER (ORAL)

Shri Shanker Raju:

Heard the learned counsel for the parties.

2. In our considered view, an affidavit filed by the Principal Registrar, C.A.T., Principal Bench, New Delhi as well as other respondents shows that all the directions of the Tribunal have been meticulously complied with in true letter and spirit. We also find that the issue regarding postponement of date of pension,

which is further consolidated by a PPO issued to the applicant, has been made from 22.5.2005 to 1.3.2008 and second issue regarding commutation of pension, of which a request has already been made through representation, has not been acceded to and due to issue of three PPOs, the commutation was not made admissible to the applicant within the prescribed period being issues alien to the OA and for which no specific direction had been issued, gives rise to the fresh cause of action for which law shall take its own course on liberty to the applicant in accordance with law.

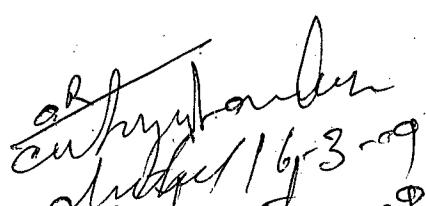
3. However, we are duly assisted by Shri Anil Srivastava, Joint Registrar, Principal Bench, CAT with Shri S.P. Singh, leaded counsel and are of the view that directions of this Tribunal have been complied with in true letter and spirit. To challenge further cause of action, if so advised, we accord liberty to the applicant in accordance with law.

4. With this, CP stands disposed of. Notices are discharged. No costs.


(Dr. A.K. Mishra)
Member (A)


(Shanker Raju)
Member (J)

/sunil/


dated 16-3-09
P.M.